

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 1333 –JK (LD) of 2025

DATED:- 30 - 01 - 2025

Sanction is hereby accorded to the appointment of Officer's of Public Works(R&B) Department as Officer as Officer In charge (OIC) Litigation for the cases mentioned in annexure to this Government Order including Contempt Petition if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

No:-LAW-OIC/01/2025

Dated:- 30 - 01 - 2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, PW(R&B) Department
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Am

Reyaz Ali Bhat
30.01.25

Annexure to the Government Order No:- 1333 -JK(LD) of 2025 dated 30.01.2025

S No.	Case Type Titled of the case	OIC
1	WP(C) No. 1437/2022 titled M/s Broad Road Construction Co. Vs Union Territory of Jammu and Kashmir and others.	Er. Javed Iqbal Shawl, Executive Engineer PW(R&B) Division Budgam,
2	WPC No. 2863 /2024 titled Nisar Ahmed Vs Union Territory of Jammu and Kashmir and others.	Shri Bikram Singh, Executive Engineer, PMGSY Division Doda.


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